

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR

Date of order : 4.8.95

O.A.No.315/95

KAPOOR CHAND RAJPUT

..... Applicant

Vs.

UNION OF INDIA AND ORS.

..... Respondents

Mr. Bharat Singh, Counsel for the Applicant.

CORAM:

THE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN
THE HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER

PER HON'BLE MR. GOPAL KRISHNA :

Applicant Kapoor Chand Rajput has filed this Application under sec.19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to add seniority marks to the marks obtained in the written test in order to adjudge his eligibility to appear at the viva-voce test to be held on 7.8.95 and 8.8.95 as per letter Annex-A-1. It has also been prayed that if there is any delay and the viva-voce test is held on dates aforesaid, the respondents may be directed to allow him to appear at the viva-voce test subsequently for the purpose of promotion to the post of Station Superintendent under the respondents.

2. We have heard the learned counsel for the applicant and have carefully perused the records.

3. The facts of the case are that the Senior Divisional Personnel Officer vide his letter dated 28.4.95 intimated that as a result of the written test held on 20.5.95

CK/MSH followed by a supplementary written test held on 3.6.95

for combined selection to the post of Station Superintendent/Traffic Inspector/Chief Yard Master Grade Rs. 2000-3200 (RPS), the staff having been found eligible to be called for interview were advised to attend the viva voce test on the dates fixed. The applicant says that he did well in the written test held on 20.5.95 and 3.6.95 and according to him he is entitled to get twelve marks added to the marks obtained by him in the written test. It is contended that that the seniority marks have not been added to the marks obtained in the written test by the applicant and as such, his eligibility has not been properly assessed. The learned counsel for the applicant instead of pressing this application on merits intends to make a representation to the concerned authority in regard to his grievance.



In the circumstances, we direct the applicant to make a representation to respondents No. 2 and 3 in regard to his grievance within a week from the date of this order. The respondents No. 2 and 3 are directed to dispose of the representation within one month of the receipt thereof as per rules, instructions and guidelines on the subject through a speaking order. If the applicant is aggrieved by the decision on his representation, he shall be at liberty to file a fresh O.A.

5. The O.A. stands disposed of accordingly.

Usha Sen
(USHA SEN)
MEMBER (A)

G. Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

cvr.